Before Shri R. Ragupathi, Additional Secretary & First Appellate Authority
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 419, 'A' Wing, Shastri Bhavan, New Delhi-110 001

Appeal No. 23(21)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Ravinder Singh,
RZ-33/A, Galli No. 7,
Durga Park
New Delhi-110 045

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Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

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Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Shri D. Chaudhary, US, Shri Jagdish Kumar, SO(IC) were present.

3. The Appellant-Applicant filed an RTI application dated 26.12.2011 seeking information relating to his letter dated 14.11.2011. Respondent-CPIO has furnished the information, vide, her letter dated 27/01/2012. Aggrieved by the information not supplied by the Respondent-CPIO, he preferred the present appeal dated 30/01/2012 received on 07/02/2012.

4. After perusal of records placed before me and the comments furnished by the Respondent-CPIO, the Respondent-CPIO is directed to get necessary information from NALSA and forward the same to the Appellant-Applicant at the earliest. With the above direction, the appeal stands disposed off.

5. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

\[\text{Sd/d)\hspace{1cm}}\]
(R. RAGU RATHI)
Additional Secretary & Appellate Authority

Copy to:

1) Shri Ravinder Singh, RZ-33/A, Galli No. 7, Durga Park, New Delhi-110 045 (By Speed Post)
2) Shri Nirmal Singh, CPIO, D/o Legal Affairs, 'A' Wing Shastri Bhavan, New Delhi.